

CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

Hearing by Video Conferencing

Contempt Petition No. 063/00024/2021 in **O.A. No.063/00198/2020**

Chandigarh, this the 08th of April, 2021

HON'BLE MR. SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh)

HON'BLE MR. RAKESH KUMAR GUPTA, MEMBER (A)(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

V. Sekar S/o Late Sh. G. Vaikundam, aged about 59 years, group-C, R/o House No. 112/A, 1st Floor Bogadi, Village Mysore Karnatka

....Petitioner

(BY: Sh. Rajesh Kumar, Advocate)

Versus

Sweety Changsan, Joint Secretary (Institution), Room No. 107 A-D Wing, Shastri Bhawan, New Delhi - 110001

.... Respondents

(BY: Sh. Neeraj Kumar Sharma, Advocate)

ORDER(Oral)

Per: SURESH KUMAR MONGA, MEMBER (J):

1. Sh. Neeraj Kumar Sharma, learned counsel for the respondent, at the very outset, stated that pursuant to order dated 28.02.2020 passed by this Tribunal in O.A. No. 198/2020, the petitioner's appeal has been decided on 26.03.2021 and, therefore, nothing survives in the present contempt petition.



- 2. The fact as stated by Sh. Sharma has not been disputed by learned counsel for the petitioner.
- 3. In view of the above, the contempt petition is disposed of having been rendered infructuous.
- 4. Rule of the Court is discharged.
- 5. Since the contempt petition itself has become infructuous, therefore, nothing survives in M.A. No. 063/562/2021 and the same is also disposed of accordingly.

(RAKESH KUMAR GUPTA) MEMBER (A) (SURESH KUMAR MONGA) Member (J)

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